

National Green Tribunal
(Principal Bench)
Faridkot House, Copernicus Marg,
New Delhi-110001

No. NGT(PB)/511/2014 / 672

June 12, 2017

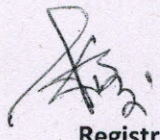
OFFICE ORDER

Pursuant to the resolution passed by the NGT Full House (VC) in its meeting held on 11.05.2017, it is hereby directed that:-

- a) *The Compensatory Leave can be availed by the employee within 30 (thirty) days of its accrual.*
- b) *The Compensatory Leave cannot be Prefixed or Suffixed to any kind of leave including the Casual Leave(CL).*
- c) *The Officers and the Consultants in the Officer Grade will not be entitled to avail the Compensatory Leave.*
- d) *This will be in supersession of all the earlier decisions taken by the Hon'ble Full House of the NGT.*

The above directions are for strict compliance by the all the concerned.

This issues with the approval of Competent Authority.

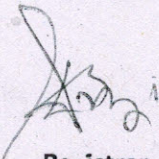

Registrar
National Green Tribunal

To,

1. Incharges, all branches(with a request to inform their subordinate staff)
2. Staff attached with Hon'ble Members(with direction to place this before Hon'ble Members for their information)
3. All the Drivers/Staff Car Drivers(with referene to their representations regarding compensatory leaves, it is hereby informed that with issuance of this office order, all such representations disposed off).

Copy to:-

1. DR-cum-PPS to Hon'ble Chairperson
2. PS to Registrar General NGT(PB)
3. The Registrars, NGT Zonal Benches at Bhopal, Chennai, Pune & Kolkata(for information)
4. DCA, National Green Tribunal (NGT).
5. Consultant (Admin)
6. Guard File(Admn.)
7. Notice Board of NGT
8. Website of NGT.
9. Files Concerned (330,46,425)


Registrar
National Green Tribunal